

ITEM NO.801

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No.19206/2023

(Arising out of impugned final judgment and order dated 27-03-2023 in WP(C) No.229/2023 passed by the High Court of Manipur at Imphal)

DINGANGLUNG GANGMEI

Petitioner(s)

VERSUS

MUTUM CHURAMANI MEETEI & ORS.

Respondent(s)

WITH Diary No.19210/2023 (XIV)

(With IA No.96006/2023 - EXEMPTION FROM FILING AFFIDAVIT, IA No.96004/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.96007/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.96005/2023 - PERMISSION TO FILE SLP)

W.P.(C) No.540/2023 (PIL-W)

(With IA No.103548/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No.115711/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No.100121/2023 - INTERVENTION APPLICATION, IA No.104107/2023 - INTERVENTION/IMPLEADMENT and IA No.104041/2023 - INTERVENTION/IMPLEADMENT)

W.P.(C) No.572/2023 (PIL-W)

(With IA No.104680/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No.104681/2023 - EXEMPTION FROM FILING O.T. and IA No.104131/2023 - GRANT OF INTERIM RELIEF)

W.P.(C) No.574/2023 (X)

(With IA No.104941/2023 - EXEMPTION FROM FILING O.T. and IA No.104939/2023 - GRANT OF INTERIM RELIEF)

W.P.(C) No.576/2023 (PIL-W)

(With IA No.113486/2023 - CLARIFICATION/DIRECTION and IA No.105227/2023 - GRANT OF INTERIM RELIEF)

Date : 20-07-2023 These petitions were MENTIONED today.

**CORAM :**

**HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE MANOJ MISRA**

**For Petitioner(s)**

**Mr. Satya Mitra, AOR**

**WPC 572/2023**

**Mr. Lzafeer Ahmad B. F., AOR**

**WPC 574/2023**

**Mr. Vishal Prasad, AOR**

**WPC 576/2023**

**Ms. Rajkumari Banju, AOR**

**SLPC 14732/2023**

**Mr. Ashutosh Dubey, AOR**

**For Respondent(s)**

**Mr. R. Venkataramani, AG**

**Mr. Tushar Mehta, SG**

**Mr. Pukhrambam Ramesh Kumar, AOR**

**Mr. Kumar Mihir, AOR**

**UPON being mentioned the Court made the following  
O R D E R**

- 1 Taken on Board.
- 2 We have taken up the proceedings in the above Petitions by requesting the learned Attorney General and the Solicitor General to be present at 10.30 am.
- 3 The Court is deeply disturbed by the visuals which have appeared in the media since yesterday depicting the perpetration of sexual assault and violence on women in Manipur. What is portrayed in the media would indicate gross constitutional violations and infractions of human rights. Using women as instruments for perpetrating violence is simply unacceptable in a constitutional democracy.

- 4 This Court must be apprised of the steps which have been and shall be taken by the government to (i) hold the perpetrators accountable; and (ii) ensure that such incidents are not repeated.
- 5 The Union Government and the State Government are directed to take immediate steps - remedial, rehabilitative and preventive and to apprise the Court of the action which has been taken before the next date of listing on affidavit.
- 6 The affidavits shall be filed by the Union Home Secretary and the Chief Secretary for the State of Manipur.
- 7 List the Petitions on 28 July 2023.

**(CHETAN KUMAR)**  
**A.R. - cum - P.S.**

**(SAROJ KUMARI GAUR)**  
**Assistant Registrar**